

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF SPARK GREEN ENERGY
(SATARA) LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Spark Green Energy (Satara) Limited
2.	Date of incorporation of corporate debtor	28 th November, 2005
3.	Authority under which corporate debtor is incorporated/ Registered	ROC - Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40100PN2005PLC139696
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No.A-53, MIDC-Lonand, Taluka - Khandala, Khandala, Maharashtra- 415521
6.	Date of closure of Insolvency Resolution Process	28 th July, 2023
7.	Liquidation commencement date of corporate debtor	28 th July, 2023
8.	Name and registration number of the insolvency professional acting as liquidator	Ashok Kumar Golechha IBBI/IPA-002/IP-N000932/2019-2020/12973
9.	Address and e-mail of the liquidator, as registered with the Board	Flat No. B 703/704, Seventh Floor, River Park CHS Ltd, Dattani Park Road, Thakur Village, Kandivali (East), Mumbai City, Maharashtra, 400101 akgolecha9@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Flat No. B 703/704, Seventh Floor, River Park CHS Ltd, Dattani Park Road, Thakur Village, Kandivali (East), Mumbai City, Maharashtra, 400101 liquidationspark.satara@gmail.com
11.	Last date for submission of claims	27 th August, 2023

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, has ordered the commencement of liquidation of the **Spark Green Energy (Satara) Limited** on **28th July, 2023** [date of passing of order of liquidation under section 33 of the Code.]

The stakeholders of **Spark Green Energy (Satara) Limited** are hereby called upon to submit their claims with proof on or before **27th August, 2023**, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under Section 38.

Date: 31.07.2023
Place: Mumbai


Ashok Kumar
IBBI/IPA-002/IP-N000932/2019-2020/12973
Liquidator in the matter of
Spark Green Energy (Satara) Limited

